

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/186(KB)2023  
IA(I.B.C)/1304(KB)2024,  
IA(I.B.C)/1306(KB)2024

**CORAM: 1. HONBLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HONBLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> JULY 2024**

IN THE MATTER OF	"TECHON COMMERCIAL PRIVATE LIMITED VS SUPER FORGINGS & STEELS LTD"
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Jai Narayan Gupta, RP ] For the Resolution Professional  
Mr. Debanjan Das, Adv. ]

**ORDER**

1. Mr. Jai Narayan Gupta for the Resolution Professional present.
2. **IA(I.B.C)/1304(KB)2024:**
  - a. This application has been filed by the Resolution Professional seeking extension of CIRP period.
  - b. It is stated that the 180 days CIRP period is over on 29<sup>th</sup> June, 2024.
  - c. We have perused the application and the documents attached therewith and heard the learned Counsel for the Resolution Professional. On being satisfied, we grant extension of CIRP period by 90 days from the date of the order and accordingly, IA(I.B.C)/1304(KB)2024 is allowed and disposed of.
3. **IA(I.B.C)/1306(KB)2024:**
  - a. Registry is directed to issue notice to the Respondents by way of speed post and by e-mail and place the tracking information on record.
  - b. Upon receipt of the notice, the Respondents are directed to file reply affidavit within a period of two weeks.
  - c. List this matter on **7<sup>th</sup> August, 2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**